

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 770 OF 2019 IN
DFR NO. 1842 OF 2019**

Dated : 9th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Odisha Power Generation Corporation Limited ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Divyanshu Bhatt

Counsel for the Respondent(s) : Ms. Suparna Srivastava
Ms. Sanjana Dua
Ms. Nehul Sharma for R-2

ORDER

IA NO. 770 OF 2019

(Application for condonation of delay in filing the appeal)

In this application, the Applicant/Appellant has prayed that 06 days' delay in filing the appeal may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, the delay in filing the appeal is condoned. The application is disposed of.

DFR No. 1842 of 2019

Registry is directed to number the appeal and list the matter on **16.07.2019**.

**(Ravindra Kumar Verma)
Technical Member**

mk/nr

**(Justice Manjula Chellur)
Chairperson**